

BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTH ZONE), CHENNAI

O.A.No. 125 of 2021 (SZ)

Between

R. Balakrishnan,
S/o. Rangarajan,
No. 269, Thillaiamman Nagar,
Lalpuram (Post), Chidambaram Taluk,
Cuddalore District – 608 602
Tamil Nadu.
sabhapathi@gmail.com
Phone No.9894023164

... Applicant

AND

1. The District Collector,
Cuddalore District,
Cuddalore.
Phone No. 04142-230999
E.Mail address is collrcud@nic.in.
2. The Sub Collector,
Chidambaram,
Cuddalore
Phone No. 9445000425
E.Mail : sub-collr-tncud@nic.in
3. The Tahsildar,
Chidambaram Taluk,
Chidambaram,
Cuddalore District.
Phone No. 04144 227866
E.Mail : cdmtlk_tncud@nic.in
4. The Commissioner,
Chidambaram Municipality,
Chidambaram 608 001.
Cuddalore District.
Phone No. 7397382200
E.Mail address is commr.chidambaram@tn.gov.in
5. The Executive Engineer,
Public Works Department (WRO),
Chidambaram, Cuddalore District.
Phone No. 9443539546
E.Mail address is eepwdcdm@gmail.com



6. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No.A-3, SIPCOT Industrial Complex,
Cudikadu, Cuddalore,
Cuddalore District. – 607 005
Phone No. 04142-239867
E.Mail address is deetnpcbcud@gmail.com
7. The Executive Engineer,
Tamil Nadu Water & Drainage Board,
Cuddalore, Cuddalore District.
Phone No. 9976175357
E.Mail address is rwscuddalore@g mail.com.
8. The Block Development Officer,
Kumaratchi Panchayat Union,
Kumaratchi, Chidambaram Taluk,
Cuddalore District – 608 302.
Phone No. is 7402606256, 7402606257
E.Mail address is kumabdo@gmail.com.
9. The Commissioner,
Hindu Religious & Charitable Endowment Department,
No.119, Uthamar Gandhi Road,
Nungambakkam,
Chennai – 600 034
Ph: 044-28334811
E.Mail address is commr.hrce@tn.gov.in:
10. The Block Development Officer,
Parangipettai Panchayat Union,
Chidambaram Taluk,
Cuddalore District.
Phone No. is 7402606270
E.Mail address is bdoport@yahoo.in. ...Respondents

REPLY AFFIDAVIT OF THE APPLICANT

I, R. Balakrishnan, son of Rangarajan, aged about years, residing at
No. 269, Thillaiamman Nagar, Lalpuram (Post), Chidambaram Taluk,
Cuddalore District – 608 602 Tamil Nadu, do hereby solemnly affirm and
sincerely state as follows.



..3..

1. I am the Applicant herein and as such I am well acquainted with the facts and circumstances of the case.
2. The applicant humbly submits that, referring to Page 4 of the Joint Committee Report, there are 62 encroachments in Gnanaprakasam Theppakulam (Ward 4, Block No: 14, T.S. No. 1037) along with a Pay& Use toilet constructed by Chidambaram Municipality that still exists within the Tank survey limits. The previous Municipal Commissioner has not removed it based on local requests. We had also complained about the leakage from the toilet into the tank. Our prayer is that the Pay & Use toilet should be demolished immediately. The Gnanaprakasam Theppakulam is under the maintenance of Chidambaram Municipality (4th respondent). (Photos enclosed).
3. The applicant humbly submits that, referring to Page 4 of the Joint Committee Report, there were 71 encroachments in Nagacheri Theerthavari Kulam identified by Tahsildar Chidambaram (Ward 1, Block 10, T.S.No: 562) out of which only 67 encroachments were fully demolished by Chidambaram Municipality. The remaining four encroachments were partially removed by Chidambaram Municipality. List of 71 encroachments identified by Tahsildar Chidambaram enclosed. The pending encroachments that are yet to be removed by the Tahsildar and were highlighted to him vide letter dated 04-Apr-2021 Ref Case Application No: 125/2021 Page 21. Survey numbers 46, 47, 48, 49 in the list need to be resurveyed in the presence of higher officials as determined **by the District Collector**. The above 4 encroachers also pollute the water body. Nagacheri Theerthavari Kulam is also under the maintenance of Chidambaram Municipality(4th respondent).
4. The applicant humbly submits that, in Page 5, para 4 of the Joint Committee Report which states that adjoining to the Gnanaprakasam Theppakulam inlet channel, there are 22 houses which partially



..4..

encroach on the bunds of the inlet channel and these houses discharge untreated grey water to the inlet channel polluting Gnanaprakasam tank (Ward 4, Block 14, Survey No: 1030) This survey number should be resurveyed immediately along with Survey No 1031 (Nalla Thannir Kuttai nearer to Gnanaprakasam Theppakulam) by the Tahsildar(3rd respondent). These 22 houses pollute the Gnanaprakasam tank to the maximum extent. The honourable court is requested to take a stern view on the discharge of untreated greywater let into the channel near Gnanaprakasam Theppakulam. The 3rd respondent, Tahsildar should immediately resurvey Ward 4, Block 14, Survey No 1030 and inform the 4th respondent, Municipal Commissioner regarding eviction of encroachments.

5. The applicant humbly submits that, in Page 5, para 1 of the Joint Committee Report which states that “The ancient town of Chidambaram in Cuddalore District of Tamilnadu is blessed with a large number of tanks and ponds. In total there are 15 tanks including 3 temple tanks **which are interconnected**. All these tanks have traditionally been major source of water with a rich history, carrying religious significance”.

All the tanks are interconnected. When Nagacheri Theerthavari Kulam is polluted, the pollution can spread to Omakulam (associated with Saint Nandanar) and further downstream up to Gnanaprakasam. Omakulam to Thatchankulam channel is also highly polluted in addition to Thatchankulam being already polluted by the above-mentioned encroachers present on all the four sides. The 6th respondent, The District Environmental Engineer TNPCB has confirmed our stand in their individual affidavit, may please be noted.

Between Thatchankulam and Gnanaprakasam kulam, the encroachers and nearby residents pollute the channel. It certainly amounts to polluting the Gnanaprakasam Theppakulam itself. **All channel**

R. Adarsh

encroachments from Bypass Road to Gnanaprakasam Theppakulam must be removed and untreated grey water, domestic sewage and solid waste dumping into the waterbodies are to be stopped immediately.

6. From Ponneri Lake to Nagacheri Theerthavari Kulam

Water flows from Veeranam lake to Ponneri lake. From ponneri lake water has to flow to Nagacheri Theerthavari kulam via C.Thandeswaranallur village. As the inlet to nagacheri Theerthavari kulam is encroached in C.Thandeswaranallur water couldn't flow regularly. Only during floods, water will reach the Nagacheri Theerthavari kulam via outlet.

For smooth flow of water to Nagacheri Theerthavari kulam, the inlet encroachments should be removed immediately.

The applicant humbly submits that, referring to Pages 56,57,58 of the Joint Committee Report, a total of 60 encroachments are reported in C. Thandeswaranallur, Kumaratchi Union Survey.No: 40,43,48.

Out of the 60 houses mentioned in the report, only 4 houses are huts (28,43,46,60) and one house is a terraced building (47). In the remaining 55 encroachments, the house owners have extended their houses and are letting out sewage / greywater into the channel. Government should classify them as willful encroachers and not allot houses or pattas. The encroachments should be cleared immediately and sewage / grey water pollution to the channel should be stopped. The Environmental Compensation may be levied on the defaulters using the method as mentioned in the Joint Committee Report Page 109.

The Channel's Survey No are 40,43,48. The original channel with a span of 20ft to 30 ft width has been reduced to 1 foot to 5 feet due to the encroachments on the inlet to Nagacheri Kulam and polluting the



channel. The encroachment should be removed immediately. The 8th respondent has confirmed our stand in their status report filed before the honorable tribunal, may please be noted.

In C. Thandeswaranallur under Kumaratchi Union, Survey No. 14, 15 are to be resurveyed. The sewage/grey water pollution to the channel in the Survey No 14,15 are to be stopped. This channel leads to the Nagacheri Theerthavari Kulam. The validation as made by the 6th respondent; DEE TNPCB has confirmed (as mentioned in their individual affidavit) that C. Thandeswaranallur villagers pollute the Nagacheri Theerthavari Kulam.

7. The applicant humbly submits that, in Page 4, para 1 of the Joint Committee Report

Nagacheri Kulam to Omakulam Channel the following observations are being made.

Chidambaram Municipality Limit

- i. Ward 1: Block 10, T.S. No: 566 – 5 encroachments in the Channel. The temporary landfill created on the channel by the encroacher needs to be removed immediately.
- ii. Ward 6: Block 1, T.S. No: 10,12,14,53 – Channel to be resurveyed by Tahsildar (3rd Respondent).
- iii. Ward 6: Block 2, T.S. No: 55 – Channel to be resurveyed by Tahsildar (3rd Respondent).

8. The applicant humbly submits that, referring to Pages 36,37,38 of the Joint Committee Report, **Omakulam to Gnanaprakasam Theppakulam** Channels

Channels to be resurveyed by R3 Tahsildar

- i. Ward 6, Block 8, t.s.no 1076
- ii. Ward 5, Block 12, t.s.936
- iii. Ward 5, Block 11, t s. No.864,863.
- iv. Ward 4, Block 14, T.s.no.1030, 1031

(Inlet t.s.1030 near Gnanaprakasam Theppakulam very important photo enclosed)



Encroachments to be removed

- i. Ward 5, Block 13, t.s 953, 955, 957.total 13 encroachments.
(7 compound wall, 2 toilet, 2 vacant site)
- ii. Ward 5, Block 12, t s.938 (Toilet)
- iii. Ward 5, Block 11, t.s.867,868 .2 encroachments.
- iv. Ward 4, Block 13 t.s.1024, 1025, 1026

Encroachments are to be removed immediately. Action to be taken to stop further encroachments/pollution.

Other channels are to be resurveyed by the Tahsildar, (3rd Respondent).

The concerned authorities are to take strict action to curtail further encroachment and clear the channel to Gnanaprakasam Theppakulam.

9. The applicant humbly submits that, between Omakulam and Gnanaprakasam Theppakulam, the tanks that are in between are:

- i. Thatchankulam Ward 5: Block 12, T.S.No: 951 – 68 Encroachments to be cleared immediately to connect Omakulam to Gnanaprakasam Theppakulam channel (Pages 48,49,50,51 of **Joint Committee Report**). Encroaches list NO: 40,41,66,67 refers to a large shop in the area and is mainly located on the Thatchankulam Tank Survey no. These encroachments are carried out by well to do owners. The total area of the Thatchankulam tank is 5.93 acres (As per JCR Page 35). The tank is “DRY” due to encroachment from all the four sides. These 68 encroaches are letting out sewage/grey water and solid waste dumping into the channel leading to Gnanaprakasam Tank. The Environmental Compensation may be levied on the defaulters using the method as mentioned in the Joint Committee Report Page 109.
- ii. Karaikuttai Ward 5: Block 12, T.S.No: 931 – 20 Encroachments. This comes in between Thatchankulam and Gnanaprakasam tanks. The encroachments consisting of 7 Compound walls,2 Garden, One Toilet are to be cleared immediately (Pages 47,48 of **Joint Committee Report**).



- iii. Ayeekulam Ward 5: Block 11, T.S. No: 860 which comes in between Karakuttai and Gnanaprakasam tank. Needs to be resurveyed.

10. The applicant humbly submits that, in Page 4, para 3 of Joint Committee Report where it states that Chidambaram Municipality is under UGD connections for more than 50 years. But in the same report there is mention of property tax assessed buildings that have no UGD connection, leading to stray pigs' menace and breeding ground for mosquito borne diseases. The Committee has requested time till 30-Sep-2021 to address this issue. Regarding 172 houses located in the temple lands/encroachment Poramboke land without UGD connections, the matter can be taken up with Additional Chief Secretary, Municipal Administration and Director of Municipal Administration to urgently intervene in this matter and find an immediate and lasting solution. Incidentally the Joint Committee Report mentions that there are 403 houses not provided with UGD connection but fails to list their details.

11. The applicant humbly submits that, Alankulam Tank falls under both C. Thandeswaranallur Survey. No: 45 (Kumaratchi Union) and Parameswara Nallur Survey No: 129. In the Parameswara Nallur side of the Alankulam tank surveyed, there are a total of 67 encroachments (refer to Pages 53,54,55 of the Joint Committee Report). The Tahsildar should provide the details of the 67 encroachers to the 8th Respondent, BDO Kumaratchi Union for the removal of encroachments. The encroachments are to be removed by the Block Development Officer, Kumaratchi Union (8th Respondent).

C. Thandeswaranallur side of the Alankulam Tank Survey No: 45 needs to be resurveyed by the Tahsildar (3rd respondent). Alankulam Tank is located to the west of Nagacheri Theerthavari Kulam.



12.The applicant humbly submits that the Joint Committee report has completely ignored any report/update on Pulichamedu Theerthavari Kulam in Usupoor Village Survey.No.30Kumaratchi Union. (Refer NGT case 125/2021 Application, Page 15 para 12). The tank is filled with drainage water and can be verified any time.

This is a very important Theerthavari Kulam of Sabhanayakar Temple (Lord Nataraja's temple), the main temple in Chidambaram. The religiously important Theerthavari ritual that takes place during Thai month (January) Amavasya (New moon day) is currently being conducted near the steps of the tank and not being able to step into it. It is a pity to note that the ritual is being conducted with water fetched from elsewhere defeating the ritual significance. (Photos enclosed)

The 8th respondent, Block Development Officer, Kumaratchi Union is quite casual about the issue. This is apparent from his negligence in acting towards removing the encroachments in the first place. The Tahsildar has also written a letter to the BDO Kumaratchi Union (Reference.A1/1654/2018 dt.30.11.2020) demanding eviction of encroachers and provided their details. Follow up action from the BDO has not been taken in this regard. We request the Honourable Court to take a stern view of the developments.

Revenue department authorities claim to have already surveyed the Usupoor Village Survey.No.30 Pulichamedu Theerthavari Kulam. The inlet and outlet of the Theerthavari Kulam are also encroached upon and polluted heavily. We request the Joint Committee to inspect the Theerthavari Kulam and give its observations and plan of action to the Honourable Court and if required it may be resurveyed as determined **by the District Collector.**

13.The applicant humbly submits that, refer to



a. Joint committee report – Pages 51, 52

Ward 4, Block 6, T.S. No: 1514(Kumaran Kulam) Next to Chidambaram Bus stand with a total area of 2.04 acres. (as per the Joint Committee Report page 35) Tank is Dry due to encroachments in the tank.

1. 35 encroachments of which – 6 vacant places.
2. 15000 Tasmac bottles from nearby 3 Tasmac Shops have been dumped into the Kumaran Kulam tank. (Photo enclosed)

Some families are occupying the tank area. For example, 69,70,71,72,74 (Page 51 of Joint Committee Report). All these families are apparently siblings. The Environmental Compensation may be levied on the defaulters using the method as mentioned in the Joint Committee Report Page 109. All the encroachments to be removed by Chidambaram Municipal Commissioner (4th respondent). Notice has been issued to the encroachers by the 4th respondent.

b. In Page 47, Ward No: 3, Block 26, Survey No: 18 Periya Annakulam, Item 19, Pay & Use Toilet is located inside the Periya Annakulam Tank. This should be demolished immediately in addition to the other encroachments. The 4th Respondent, Municipal Commissioner has already issued notice to encroachers.

c. In Page 33 of the Joint Committee Report a mention is made of the Kariya Perumal Kulam but lacks further details. This tank also to be resurveyed by the 3rd respondent.

14. The applicant humbly submits that as per the Joint committee report Page 52, Pallipadai Channel, also referred to as Pallipadai-Meethikudi Channel on Survey. No5 and 23. There are 12 encroachments reported. Agricultural activities beyond this channel have come to a standstill because of the encroachments and water pollution. Pallipadai-Meethikudi channel Survey No: 5,23,43,66,91 should be resurveyed in the presence of higher officials as determined **by the District Collector.**



15.The applicant humbly submits that, Khan Sahib Vaikal whose length is nearly 30 kms (approx) with a span (width) ranging between 30 metres to 40 metres. When heavy rains lash the surrounding 12 districts during monsoon, the flood waters that drain through near Chidambaram from upstream areas and can flow into Coleroon river on the southern side or Vellar river on the north side. Khan Sahib Vaikal, located in between Coleroon and Vellar rivers, serves as a natural course taken by the flood waters from the central floodplain to the west of Chidambaram. The PWD, in recent years, has deepened the Vaikal to nearly 80%. But encroachments in some places have reduced the channel width to 10 meter which in turn affects the free flow of storm/flood water through the channel affecting nearly 6000 acres of agriculture lands and standing crops to the west of Chidambaram. The pollution caused in Khan Sahib Vaikal is having adverse effects on the agriculture activities carried out in the east of Chidambaram. The Government is also spending heavily on flood relief measures but to no avail. Encroachments in the entire Khan Sahib Vaikal are to be identified through resurvey. For example, Chidambaram Ward 4, Block 17, T.S.No 1140.Usupoor Village Survey.No.16,58,5/1 are some of the bottle neck areas.

16.A segment of Khan sahib vaikal is referred to as Palaman river (Odai).

The applicant humbly submits that as per the Joint Committee Report Referring to Pages 43,44, 45,46, that in Chidambaram Ward 4, Block 6 (22) T.S.No.554, there are a total of **95 encroachments**.

The practice of preparing the karagams for all the Mariamman temples and Kaaliamman temple festivals in the Chidambaram area are done in the vicinity of Khan Sahib Vaikal canal (Palaman river).

The Chidambaram Municipality has polluted the water in that area in the last 10 years by letting out untreated sewage from Chidambaram Bus stand, both on the northern side and southern side of the Palaman river. This is despite the various representations made by farmers and



general public affected by this menace. The condition is beyond restoration now, and people have resorted to make alternative arrangements for the water that is used in such karagams and for taking ceremonial bath. This is to highlight the state of ground water in that area apart from polluting the Palaman river. The 5th Respondent, PWD EE has clearly stated in their individual reply about the discharge of untreated sewage into the various water bodies around Chidambaram by the Municipality. The letter from the 5th Respondent to the 4th respondent to stop letting of untreated sewage in Water bodies. (lr.no. 14/m/F/jdo/2021 dated 18.06.2021 is enclosed for your kind perusal.

According to the Joint Committee Report on Page 5, states that the Chidambaram Municipality has plugged 16 locations to arrest the flow of sewage into the Storm Water Drain (SWD). Joint Committee Report on Page 92 carries Photos of Palaman river from the Northern side and Southern side sewage outlets.

Ward 4, Block 6, T.S.No. 554 has **95 encroachments** in it. Even now they are letting out sewage & polluting the Palaman river which has religious significance. These 95 encroachments are required to be removed immediately.

Khan Sahib Vaikal (Palaman river) is under the maintenance of Public Works Department. TNPCB should check whether sewage drain points into Palaman river are properly plugged by Chidambaram Municipality. In the two places mentioned in the Joint Committee Report in Page 92, Palaman river stands highly polluted to the maximum possible extent by Chidambaram municipality over a decade. This menace should be stopped immediately, and the untreated sewage leftovers collected in the Palaman river should be cleaned up.



17.The applicant humbly submits that as per the directions from **The Chairman, TNPCB letter addressed to Chidambaram municipality** and as in the Joint Committee Report, Page 108 para 3 states that

“Whereas complaints are being received due to the discharge of untreated sewage finds its way into the nearby water sources such as Kanmai, lakes, streams and rivers or nearby land causing pollution of ground water and surface water.”

Joint Committee Report Page 110 para 2 states that,

“The Municipality shall complete the underground sewerage system for the unsewered area and to ensure that the untreated sewage presently let into nearby land and water bodies shall be stopped and to ensure 100 % treatment of sewage.”

Joint Committee Report Page 8 para5 states that,

“Further sewerage overflow in the old **UGS System at 16 locations have been plugged to arrest the flow of sewage in to the SWD.**”

Joint committee report Page 89 to 97.

The photos depict the extent of damage caused by discharge of untreated sewage let down by the Chidambaram municipality over a decade into water bodies and vacant lands and further states that it has been plugged in 16 locations.

Our request is to mandate the TNPCB to check those 16 locations which were plugged recently by the Chidambaram Municipality and to reaffirm that no leakage is taking place causing pollution to the river and to establish fool proof methods if there are gaps elsewhere in the drainage system that needs to be fixed. In this connection we request the Honourable tribunal to consider the individual reply submitted by the 5th respondent, PWD EE and the 6th respondent, DEE TNPCB, Cuddalore.



18.The applicant humbly submits that, refer to Joint Committee Report Page 4, para 2, that they evicted 227 families. Out of the 71 encroachers of Nagacheri Theerthavari Kulam (Ward 1 Block 10 Survey No.562) were evicted as per Tahsildar list sent to Municipality, 24 are gardens only. (Nagacheri Kulam encroachers list enclosed) where either only the garden is removed, or the toilet is removed. The owners are not eligible for housing scheme under Slum Clearance Board. They should be prevented from availing any benefits given by Tamilnadu slum clearance board due to eviction. On the contrary the Environmental Compensation may be levied on these willful defaulters using the method as mentioned in the Joint Committee Report Page 109.

19.The applicant humbly submits that as per the Joint Committee Report Pages 33 the rough storage capacity of the 19 tanks in Chidambaram sums up to 50 crore liters. In Pages 34,35, it is mentioned that only 4 Tanks are having water. Other tanks are left mostly dry due to the encroachments from all sides. During rainy season, water is let out in the sea as tanks are encroached upon. Farmers also suffer losses due to floods. In other seasons, greywater let into the channel adversely affects agriculture in the affected area. The above tanks were serving a much lesser population many decades ago. The current population stands at 62,153 (as per Page 11 of Joint Committee Report) and the demand for storage capacity is much higher today compared to the past. The administration needs to ensure that existing tank capacity is not compromised due to encroachments and the tanks are well maintained without pollution to secure ground water quality and quantity.

20.The applicant humbly submits that as per the Joint Committee Report on Page 59 that there are 403 individuals letting untreated sewage. But



no details of the individuals have been provided by the Chidambaram Municipality in the report.

Referring to Joint Committee Report from Pages 59 to 87 have just mentioned Names of individuals without street name, address etc,

Channels leading to Gnanaprakasam Theppakulam

1. C. Thandeswaranallur Village Kumarachi Union

S.No. 15,14,40,43,48 Channel, Survey No: 45 Alankulam Tank, raw sewage and grey water released in the channel by nearby residents. The polluters of the above waterbodies' details are missing in the Joint committee report. The action taken by the authorities to stop raw sewage and grey water into the channel should be informed.

2. Chidambaram Non-Municipal Village, Kumaratchi Panchayat Union, Sivasakthi Nagar, BDO Kumaratchi has given many names without address who pollute the channels. Chidambaram Municipality Survey. No: 1075 that lies in between Omakulam and Thatchankulam. Residents of 1stCross Street and 2ndcross street of Sivasakthi Nagar (Non-Municipal village Kumaratchi Union) are directly letting out sewage / greywater through pipeline into the channel that leads to Gnanaprakasam Theppakulam.

Further details of residents of the adjacent Nagar of Chidambaram Non municipal panchayat who are letting out raw sewage and grey water into the channel that leads to Gnanaprakasam Theppakulam Channels are as under.

Ward No: 6, Block 18, T.S.No: 1076

Ward No: 5, Block 13, T.S. No: 957,955,953

Ward No: 5, Block 12, T.S. No: 938

Ward No: 5, Block 11, T.S. No: 864

The survey Nos through which the channel passes are under the control of Chidambaram Municipality and polluted by Chidambaram Non-Municipal Panchayat residents.

3. USUPOOR PANCHAYAT KUMARATCHI UNION



Further residents of Shanthi Nagar, Usuppur Village Kumaratchi Union have constructed pucca drainage that drains into the water channel and is infested with pigs and mosquitoes leading to unhygienic conditions.

Following Survey Nos under Chidambaram Municipal limit are polluted by Usuppur Panchayat Kumaratchi Union residents.

Ward 4, Block 13, T.S.No: 1024, 1025, 1026. This Channel leads to Gnanaprakasam Theppakulam.

The Block Development officer of Kumaratchi Union along with the Secretaries of C. Thandeswaranallur Panchayat, Chidambaram Non municipal panchayat, Usuppur panchayat should immediately stop letting out raw sewage / grey water into the channel that leads to Gnanaprakasam Theppakulam.

Kumaratchi Union and Parangipettai Union should provide full details about the 1248 persons who are polluting the water body, as pointed out in the Joint Committee Report Pages 59 to 87.

The Honourable court is requested to take a critical view against Kumaratchi Union and the three panchayats involved. Remedial measures are to be taken up by the administration immediately to stop discharge of untreated sewage into water bodies.

21.The applicant humbly submits that there are 3 encroachments as mentioned in the Joint Committee Report on Pages 56, in Usuppur Village Kumaratchi Union, Survey No. 185. Two of them are temporary fences and third being a pucca building constructed with no known owner identifiable involved. All these 3 encroachments can be removed immediately, and the water body may be revived to its original state with clear inlet and outlet passages by the Block Development Officer, Kumaratchi Union (8th Respondent).



..17..

It is therefore prayed that this Hon'ble Tribunal may be pleased to pass the orders to remove the encroachment and thus render justice.

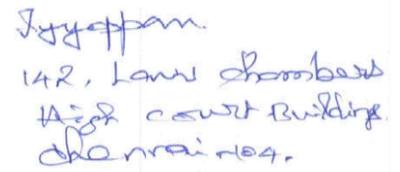
Solemnly affirmed at Chennai
on this the 17th day of September, 2021
and signed his name in my presence



Before Me,



Advocate, Chennai.



Jayaram
142, Law Chambers
High Court Building
Chennai 600 04.

..18..

BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTH ZONE), CHENNAI

O.A.No. 125 of 2021 (SZ)

Between

R. Balakrishnan,
S/o. Rangarajan,
No. 269, Thillaiamman Nagar,
Lalpuram (Post), Chidambaram Taluk,
Cuddalore District – 608 602
Tamil Nadu.
sabhpathi@gmail.com
Phone No.9894023164

... Applicant

AND

The District Collector,
Cuddalore District,
Cuddalore.
Phone No. 04142-230999
E.Mail address is collrcud@nic.in.
And 9 others

... Respondents

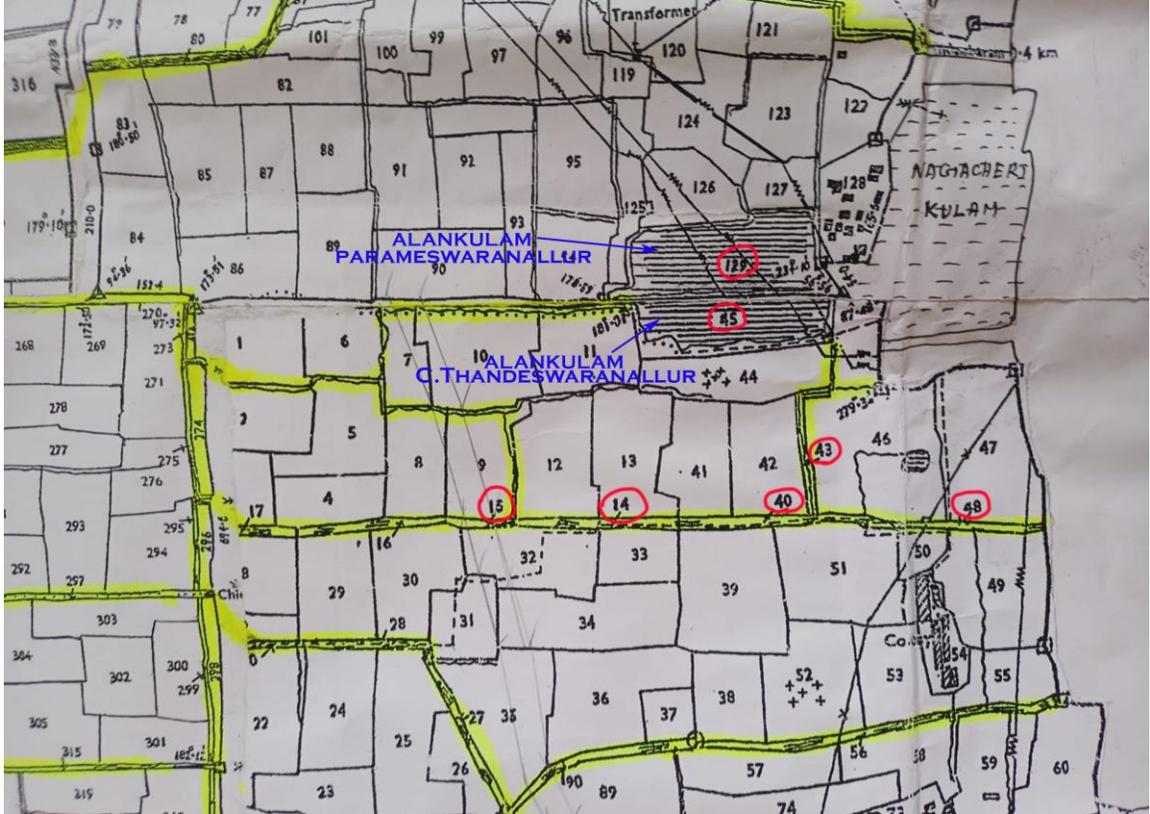
ANNEXURES

All the Annexures are certified to be true copies of their
originals.

Counsel for the Applicant

ANNEXURE

<u>S.No.</u>	<u>Date</u>	<u>Description</u>	<u>Page</u>
1.		Photo of Map	20
2.		Photo of Kumarankulam Ward 4, Block 6, T.S.1514	21
3.		Photo of Gnanaprakasam Theppakulam Inlet T.S.No.1030	22
4.		Photo of Channel Leading to Gnanaprakasam Tank Ward 4, Block 13 S.No.1024	23
5.		Photo of Ward 5, Block 11, S.No.864 Channel leading to Gnanaprakasam Tank	24











**WARD 5,BLOCK 11,
S.NO.864. CHANNEL
LEADING TO
GNANAPRAKASAM
TANK**

